

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

DATE OF ORDER : 28.11.2001

CA No. 25/2000

Kirori Lal Chaturvedi son of Shri Ram Bilas Chaturvedi, aged about 28 years, resident of village Keeratpura, Tehsil & District Karauli (Rajasthan).

....Applicant.

VERSUS

1. Union of India through its Secretary to the Government of India, Ministry of Human Resource Development, Department of Education, New Delhi.
2. The Principal, Jawahar Navodaya Vidyalaya Jat Baroda (Gangapur City), District Sawai Madhopur (Rajasthan).

....Respondents.

Mr. Hemant Gupta, Proxy counsel for
Mr. Abdul Kalam Khan, Counsel for the applicant.
Mr. V.S. Gurjar, Counsel for the respondents.

CORAM

Hon'ble Mr. A.P. Nagrath, Member (Administrative)

ORDER

PER HON'BLE MR. A.P. NAGRATH, MEMBER (ADMINISTRATIVE)

The case of the applicant is that his services were wholly terminated on 20.7.99. On the other hand, the learned counsel for the respondents submitted that the applicant left the service of his own and never reported back.

2. From the reply filed by the respondents, it is seen that in the event applicant reports for duty, he will be taken on duty. In so far as the prayer for regularisation is concerned, the learned counsel for the respondents stated that the applicant alongwith other eligible candidates were called to appear for regular selection on the post of Cook on 11.3.1998 but none of the candidates were found suitable. In view of these facts, no direction for regularisation of the applicant can be given. However, if the applicant is willing to join duty, he should report for duty to the Principal, Jawahar Navodaya Vidyalaya, Jat Baroda (Gangapur City), District Sawai Madhopur (Rajasthan), Respondent no. 2, so that his services can be engaged on the terms on which working prior to 20.7.99.

3. In view of the facts, as above, I direct the applicant to report to respondent no. 2 within a week from the date of this order. Respondent no. 2 is directed to take the applicant on duty as soon as he reports on the same terms, on which he was working prior to 20.7.99. In respect of regularisation, the applicant will have to pass the prescribed process, as laid down under the rules. No order as to costs.

Copy to 28/11/2001
(A.P. NAGRATH)

MEMBER (A)